

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 547 OF 2003

WEDNESDAY, THIS THE 21ST DAY OF MAY, 2003

HON'BLE MR. S.K. AGARWAL, MEMBER (A)
HON'BLE MRS. MEERA CHHIBBER, MEMBER (B)

Ram Pratap Rajdhari,
son of Ram Raj Rajbhar,
Resident of Village Itaura,
Post office Udhisthir Patti,
District-Azamgarh.

.....Applicant

(By Advocate : Shri A.K. Dwivedi)

V E R S U S

1. Senior Superintendent of Post Offices,
District-Azamgarh.
2. Post Master General,
Gorakhpur Region, Gorakhpur.
3. The Inspector Post Offices (West)
District-Azamgarh.
4. Union of India through the Secretary,
Ministry of Communication, Government of India,
New Delhi.

....Respondents

(By Advocate : Shri R.C. Joshi)

O R D E R

Hon'ble Mr. S.K. Agarwal, Member (A)

Applicant has approached this Tribunal for seeking relief for issue of direction to quash the order dated 02.05.2003 passed by respondent No.1 and further direction of to declare the selection list for the post/E.D.D.A, Gajendhar Patti Bhedaura and to pass such other order or direction which this Hon'ble Tribunal may deem fit and proper.

Ar

....2/-

// 2 //

2. The facts, in brief, of the case are that applicant has filed the Original Application against the order dated 02.05.2003 passed by respondent No.1. Respondent No.3 has published a notification dated 15.06.2002 for appointment of one post of E.D.D.A. in Branch Office at Gajendhar Patti Bhedaura, which is only for unreserved candidate. Applicant also filed his application in response to that notification for the post of E.D.D.A. The last date of submission of the application was 15.07.2002 and applicant had filed his application in time.

3. Counsel for the applicant has drawn our attention to letter dated 05.04.2003 (Pg.24 of the O.A) wherein verification was made in respect of 4 candidates for the above post wherein the applicant's ^{name} figures at serial No.4. He had secured 405 marks out of 500 in the High School Examination. It is further submitted by the applicant's counsel that the respondents have not declared the result of selection made to the above post as yet. He made a representation to the respondents on 06.05.2003 which is still pending with the respondents authorities and has not been disposed of till date. Shri Dhirendra Pandey brief holder of Shri R.C. Joshi, counsel for the respondents attends and states that he has no instruction in the matter.

4. To meet the ends of justice we feel that it would be proper and appropriate to dispose of the application at the initial stage of admission by giving a direction to the



// 3 //

respondent No.2 to dispose of the representation of the applicant dated 06.05.2003 within 2 months from the date of intimation of the judgment by a reasoned and speaking order. If the applicant is still aggrieved, ~~the~~ he is given liberty to approach this court, if so advised.

5. There shall be no order as to costs.



Member (J)



Member (A)

shukla/-